

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 317
ANSWERED ON 04/02/2025

EXPORT FROM SEZs

317. SHRI ESWARASAMY K:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether a large number of export panels have stated that Special Economic Zones (SEZs) export only less per cent of their production and if so, the details thereof;
- (b) whether the Government has obtained any specific report on the average and specific exports from SEZs during the last three years and the current year;
- (c) the details of specific penalties have been levied against SEZs who have failed to meet the stipulated targets;
- (d) whether it is a fact that failed SEZs have not been identified; and
- (e) the details of steps proposed to identify and declare as 'failed SEZs', targeting managements who have not utilized the land for stated objectives?

ANSWER

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI JITIN PRASADA)

(a) & (b) Exports from the Special Economic Zones (SEZs) during the last three years from the SEZs are as under:-

Years	Total Exports* (Rs. in crore)	DTA Sale (Rs. in crore)	Total Production (Rs. in crore)	% of total exports of total production
2021-2022	10,18,148	3,27,642	13,45,790	76%
2022-2023	12,92,533	2,49,761	15,42,294	84%
2023-2024	13,86,617	2,72,742	16,59,359	84%

*Including deemed exports.

(c) to (e) Presently, 370 SEZs are notified in the country, including 7 Central Government and 12 State Government/Private Sector SEZs set up prior to the enactment of SEZ Act, 2005, out of which 278 SEZs are operational. Among operational SEZs, 168 are IT/ITES and the remaining 110 are Multi-Sector SEZs. As per Rule 54 of the SEZs Rules, 2006, the performance of the SEZ units is monitored as per the guidelines prescribed under SEZ law. The performance of the operational Special Economic Zones (SEZs) in the country is assessed regularly in accordance with the provisions of SEZ law by the respective Development Commissioners and appropriate action is taken from time to time.